

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA.1138/93

Date of decision : 15-9-93

Between

N. Nukanna

: Applicant

and

1. The Divisional Engineer  
Telecom, Srikakulam

2. The Chief General Manager  
Telecom, A.P. Circle  
Hyderabad

: Respondents

Counsel for the applicant

: M. Keshava Rao,  
Advocate

Counsel for the respondents

: N.V. Ramana, Addl. SC  
for Central Government

CORAM :

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

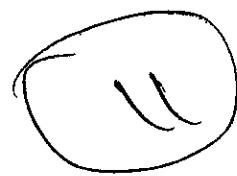
Judgement

( As per Hon. Mr. P.T. Thiruvengadam, Member (Admn. ) )

Heard Sri Keshava Rao, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The applicant claims that he worked as Casual Mazdoor in Palasa Telecom, Sub-division, from 1-11-1981 to 31.7.83. His services were discharged alongwith other Casual Mazdoors. It is the case of the applicant that juniors to the applicant have been re-engaged. This OA has been filed for a direction to the respondents to reinstate the applicant as Casual

*S. A. G.*



Mazdoor with full back wages and other consequential benefits.

3. In view of the pleadings and the relief claimed, we feel it proper to pass the following order :

The respondents should engage the applicant as casual mazdoor in case his juniors have been engaged. His case for regularisation should be considered as and <sup>turn</sup> when his term comes.

4. The OA is ordered accordingly in the admission stage.

No costs.

P. J. Dhe

( P.T. THIRUVENGADAM)  
Member (Admn)

  
( V. NEELADRI RAO)  
Vice Chairman

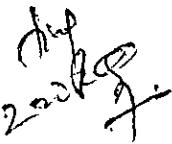
Dated : Sept. 15, 93  
Dictated in Open Court

  
Deputy Registrar

To

1. The Divisional Engineer, Telecom,  
sk Srikakulam.
2. The Chief General Manager, Telecom, A.P.Circle, Hyderabad.
3. One copy to Mr.M.Kesava Rao, Advocate CAT.Hyd.
4. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

  
20/9/93

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 15 - 9 -1993.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A.No. 1138/93.

T.A.No. (W.P. )

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

